

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 205**  
**(CAA)-96/ND/2022**

**IN THE MATTER OF:**

**Nageshwar Marketing**

...

**Applicant/Petitioner**

**Pvt.Ltd. And Ayaan Finserve India Pvt. Ltd.**

**Under Section: 230-232**

**Order delivered on 02.02.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Respondent :**

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

As prayed by the Ld. Counsel appearing for the Applicant, 2 weeks' time is granted for placing the facts on record, in the evolved format/chart. A copy of the format may be acquired by the Ld. Counsel for the Applicant from the Court Officer during the course of the day.

List on 22.03.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**